



తెలంగాణ రాజ పత్రము  
**THE TELANGANA GAZETTE**  
PART - I EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 174-A ]

HYDERABAD, SATURDAY, AUGUST 6, 2022.

**NOTIFICATIONS BY GOVERNMENT**

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**CONSUMER AFFAIRS, FOOD & CIVIL SUPPLIES DEPARTMENT**  
**(CS.I.RC)**

CONSUMER PROTECTION ACT, 2019 (CENTRAL ACT No.35 OF 2019) - CONFERMENT OF POWERS OF A JUDICIAL MAGISTRATE OF FIRST CLASS ON THE STATE COMMISSION AND DISTRICT COMMISSIONS IN THE STATE OF TELANGANA AS PER PROVISION UNDER SECTION 72 (2) OF THE CONSUMER PROTECTION ACT, 2019.

*[G.O.Ms.No. 15, Consumer Affairs, Food & Civil Supplies (CS.I.RC), 6<sup>th</sup> August, 2022.]*

In exercise of the powers conferred by sub-section (2) of Section 72 of the Consumer Protection Act, 2019 (Central Act No. 35 of 2019), the Governor of Telangana hereby confer the powers of a Judicial Magistrate of First Class on the District Commissions and the State Commission, as the case may be, shall have the power of a Judicial Magistrate of first class for the trial of offences under sub-section (1) of Section 72 of the aforesaid act, and on conferment of such powers, the District Commission or the State Commission, as the case may be, shall act as a Judicial Magistrate of first class for purposes of the code of Criminal Procedure, 1973 (Act 2 of 1974).

**V. ANIL KUMAR,**  
*Ex-Officio Secretary to Government.*